

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1256/99

Dated : 27.6.2000

Between

1. K. Mallikarjuna Rao
2. S. Bapaiah Choudhary
3. B. Venkata Appa rao
4. B. Venku reddy
5. V. Manikrishnaiah
6. S. Shahjahan

: Applicants

And

1. Union of India, rep. by the
General Manager
SC Railway, Railnilayam
Secunderabad
2. Divisional Railway Manager
SC Railway, Vijayawada
3. Sr. Divnl. Personnel Officer
SC Railway, Vijayawada

: Respondents

Counsel for the applicants

: K. K. Chakravarthy,
Advocate

Counsel for the respondents

: C. Venkat Malla Reddy
SC for Railways

Coram

Hon. Mr. R. Rangarajan, Member (Admn)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl)

1

2

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. Y. Ramakrishna for Mr.K.K. Chakravarthy for the applicants and Mr. C.Venkat Malla Reddy for the respondents.

2. The applicant in this OA ~~and~~ aspirant for the promotional post CTI/TCG Grade I in the scale of pay of Rs.6550-10500 in Commercial Department of SC Railway, Vijayawada Division. ~~They were not selected.~~

3. In view of the above the OA is filed praying for a declaration that the action of the respondents in not considering the OM No.36012/2/86.Estt dated 2.7.1997 issued by the Government of India ignoring the seniority of the applicant and conducting the written examination on 26.6.99 for the post of CTI/TCG GR.I in violation of Rules and Articles 14 and 16 of the Constitution of India is illegal and arbitrary and consequently the, pray for a direction to the respondents to cancel the impugned notification dated 25.5.99 and to revise the seniority list by providing an opportunity to the applicant for promotion to the post of CTI.

4. Similar OA.938/99 for similar prayer with similar contention was disposed of by order dated 12.6.2000. As the said contentions and prayer in this OA are ^{the} same, the respondents are directed to follow the directions given in the order dated 12.6.2000 in OA.938/99 in the case of the applicant also.

5. With the above directions the OA is disposed of. No costs.

(B.S. Jai Parameshwar)
Member(Judl)
2000

(R. Rangarajan)
Member(Admn.)

Dated : 27 June, 2000
Dictated in Open Court

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

COPY TO

1. HON. CHIEF JUSTICE
2. HON. (ADMN.) MEMBER
3. HON. JUD. MEMBER
4. O.R. (ADMN.)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.) ✓

THE HON'BLE MR. S. S. JAI PARAMESHWAR
MEMBER (JUDL.) ✓

DATE OF ORDER, 27/6/2000

MA/RAT/CP. NO.

IN

CA. NO. 1256/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

(7 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

